

Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.1558/2002

Hon'ble Shri Shanker Raju, Member(J)

Thursday, this the 6th day of June, 2002

Smt. Kanta Chibhani
d/o Shri M.L.Chibhani
Sr. Booking Clerk
Northern Railway
Tughlakabad. ... Applicant

(By Advocate: Shri B.S.Mainee)

Vs.

1. Union of India through
The General Manager
Northern Railway
Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi. ... Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel.

2. Applicant assails transfer order dated 13.5.2002 on the ground that, in the disciplinary proceedings, under the wrongful pressure of the Vigilance Branch, although the charge levelled against him alleging malafide intention of the applicant has not been substantiated which has been admitted by the disciplinary authority. His contention is that the aforesaid transfer order is an outcome of the vigilance enquiry. It is stated that he has not filed any representation against the transfer.

3. In this view of the matter, the OA is disposed of, at the admission stage itself, by directing the applicant to make a representation

before the competent authority within two days from today and the respondents shall dispose of the same within ^{two} weeks thereafter by passing a detailed and reasoned order to the applicant. Till then, the impugned transfer order shall be kept in abeyance. No costs.

4. Let a copy of this order be sent to respondents 'Dasti'.

S. Raju
(Shanker Raju)
Member(J)

/rsd/